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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Vanijya Bhawan

Notification No. 28/2026-27
New Delhi, Dated: 05 August, 2026

Subject: Streamlining of Halal Certification Process for Meat and Meat Products - regarding.

S.O. (E): In exercise of powers conferred under Section 3 read with Section 5 of the Foreign Trade (Development & Regulation) Act, 1992, read with Para 1.02 and Para 2.01 of the Foreign Trade Policy, 2023, as amended from time to time, the Central Government hereby makes the following amendment in Notification No. 59/2025-26 dated 09.02.2026 for the export of specified Meat and Meat products in Egypt.

2. The second point under Paragraph 3 of Notification No. 59/2025-26 dated 09.02.2026 shall be substituted as under:

For Egypt: Effect after a period of nine (09) months from the date of Notification No. 59/2025-26 dated 09.02.2026, to facilitate system readiness and onboarding/accreditation of certification bodies under the India Conformity Assessment Scheme (i-CAS)-Halal."

3. All other provisions of Notification No. 59/2025-26 dated 09.02.2026 shall remain unchanged.

Effect of this Notification: The transition period prescribed for implementation of the mandatory India Conformity Assessment Scheme (i-CAS)-Halal for exports of specified Meat and Meat Products to Egypt is extended by a further period of three (03) months, i.e., from six (06) months to nine (09) months from the date of Notification No. 59/2025-26 dated 09.02.2026, to facilitate completion of the onboarding and accreditation process of the Egyptian Halal certification bodies.


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